

Government has established a White Tiger Safari Park at Nandan Kanan National park in Orissa recently.

(b) There are four White tigers in the Safari Park.

(c) One tourist bus have been provided for taking the visitors to the Safari.

Sale of Adulterated Groundnut Oil

2048. SHRI CHETAN P.S.
CHAUHAN:
SHRIMATI BHAVNA
CHIKHLIA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of the cases of sale (in loose form) of groundnut oil adulterated with Castor Oil/Cotton seed oil at retail outlets noticed by the government during may to October, 1991;

(b) whether intake of Castor oil is seriously injurious to health; and

(c) if so, the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): (a) Based on the information received from the State/UTs, 92 cases of sale of groundnut oil adulterated with Castor oil have been reported during May to October 1991.

(b) and (c). Castor oil is an irritant to the gastro-intestinal mucosa and therefore, mixing of castor oil with edible oil is already prohibited under the provisions of PFA Rules, 1955. Legal action is taken under the provisions of Prevention of Food Adulteration Act,

1954. Whenever any case of adulteration of edible oil with castor oil is reported.

12.00 hrs

[English]

SHRI LAL. K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, last week there were two occasions on which many Members of the House particularly from the Opposition parties had pointed out the urgent and imperative need of holding elections to the Delhi Metropolitan Council and the Delhi Municipal Corporation. I had occasion to point out that on the 5th of December, the extension given to the dissolution of these two bodies would come to an end. Therefore, it was necessary for the Government to make up its mind before that date what it proposes to do in order to ensure that the Delhi citizens are not without a representative forum and their sufferings, their grievances are looked into not by the bureaucracy but by the elected representatives. I am sorry that nothing of this kind has happened. On two occasions, I had raised it and pressed it again and again and some assurances were given but nothing had happened.

Therefore, I seek your consent to censure the Government on this particular issue for its failure to hold the elections to the Delhi Metropolitan Council and the Delhi Municipal Corporations, the only two fora available for the people of Delhi for redressal of their grievances.

I think, in every respect, this adjournment-motion falls within the ambit of the rules. It should relate to the Central Government. It does. It should not speak in general terms. It does not. It speaks in very specific terms about one failure, and the monumental failure of the Government to hold the elections without any rhyme or reason. There is no justification, any earthly justification for not holding the elections. In

the beginning, it was said that it was proposed to have a new set up for Delhi. Therefore, we are postponing the elections for six months. Now that postponement has gone on for over three years, or four years, in the case of Corporation. As a result of this, the kinds or problems that Delhi faces are very many. This is not the occasion to go into them.

In this case, I would only like to point out that rule 57 is relating to adjournment-motion. All the requirements of rules 57 and 58 have been met. According to Kaul and Shakhder's definition, the matter must be definite; it must relate to single specific matter; it should not be couched in general terms, not covering a great number of cases and must have a factual basis. It says, that an adjournment-motion does not lie when facts are in dispute. I am sure, the Government also would not dispute the fact. The fact simply is that this Government has failed to hold the elections.

Therefore, I would seek your consent to move my adjournment motion because it would give the House an opportunity to discuss this issue and it would also give the House an opportunity of censuring the Government, if it is so warranted.

Therefore, I would seek your consent for moving the censure motion.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, as Advanji has said that Delhi Metropolitan council was constituted under Delhi administration Act which provides holding of elections after every 5 years. Delhi Municipal Act was also enacted by this Parliament which provides for hold of Delhi Municipal corporation elections every 4 years. These Acts were passed by this very Parliament. The last elections were held on 5th January, 1983 for four years to

the Corporation and for five years to the Metropolitan Council. These elections were postponed again and again. This is not a state subject. It is a Union territory. It comes directly under the Central Government. The Ministry of Home Affairs has failed totally in holding elections in Delhi. No reason is being given. It is said only in two lines repeatedly that elections have been postponed for four or six months.

I had asked a question in reply to which it has been stated that Corporation's term is expiring on 15.12.91 and Metropolitan Council's extension term is expiring on 11.12.91. In my adjournment-motion I have said that the Home Ministry has failed in performing its duties. It has deprived Delhi of its rights. Elections to Corporation were held for four years and to Metropolitan Council for five years. The next elections should have been conducted in 1987-88. It is December, 1991 now. Nine years are going to be over. Another election should have been held by now. As Advanji has said this Government has failed and we firmly say that the Home Ministry is responsible for it. My request is that a discussion should be allowed on my adjournment motion.

[*English*]

SHRI SOMNATH CHATTERJEE (Bolpur): Mr. Speaker, Sir, This is a matter of grave importance. We supported it the other day.

The position is the government says they are very keen about regular elections to the local authorities. They have brought Constitution Amendment Bills also. Earlier, they made a fanfare of it. When they were defeated, that was made an election issue also.

No explanation is being given why different standard is being applied to Delhi. If you are so keen that regular elections should

be held to the local Bodies for which Constitution amendment is necessary, what is the Government's explanation? No step is taken for holding elections. I do not know what is the real purpose behind it. Are you not sure of yourself till now? Would it depend upon your consideration of the political barometer in this country? I do not know. The people should have the opportunity to express their views and decide for themselves what type of local authority or administration they want. They try to preach something and do something else. Therefore, we are supporting the demand for early elections in these Bodies and the Government should immediately announce a time bound programme for that.

SHRI TARIT BARAN TOPDAR(Barrackpore): Mr. Home Minister, it must be announced in this Session.

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker, Sir, The Leader of my Party and the other Members elected from Delhi, have been persuaded to move this Adjournment Motion, as mentioned by the Leader of my Party, because we have failed in all our other efforts to elicit either a response from the Government or to be able to raise a meaningful discussion on the floor of the House relating to election in Delhi.

It is not for me to submit to you as to the question of rules permitting the raising of an Adjournment Motion, what rules have to be met so as to warrant the making of an Adjournment Motion. It must, above all, have a direct or indirect relation to the conduct or default of the government for having done or omitted to do something in the case of elections to Delhi. There is a clear-cut case of having omitted to come and explain to the Parliament to the public, why are elections not being held. It must be an definite matter. It is a definite matter. It must have a factual basis. The facts attending upon no-holding of elections to Delhi cannot be denied. It must be an urgent matter and it must be of

recent occurrence. It is an urgent matter and it is of recent occurrence.

MR. SPEAKER: Only on the point of "recent occurrence" you can convince me.

SHRI JASWANT SINGH: Yes. It is of recent occurrence.

SHRI LAL K. ADVANI: The default would not have occurred if it was three years back. The default is now there when 5th December is approaching. Day after tomorrow they will be issuing another notification. Therefore, the sin of omission arises now.

SHRI JASWANT SINGH: I submit with due sensibility that it is of recent importance. It is a recent occurrence. It is a matter of public importance, I do not wish to take the time of the House to considerably weary you or bore you by reading out pages 452 or 453 of Kaul and Shakhder to explain what it says. I submit that all these provisions of page 452 and 453 and the detailed analysis of what warrants the consideration of an Adjournment Motion are all met in this particular case. I submit finally that it is a matter of great public importance because elections are the heart-beat of democracy. I repeat that elections are like the heart-beat of democracy. You play with this heart-beat. You advance them too much; you will cause a seizure and you retard them too much and finally you will cause a collapse. You cannot play with the heart-beat of democracy. Purely because it is a matter of political, partisan consideration, you keep on delaying elections in Delhi. It has, therefore, persuaded the Leader of my party to move an Adjournment Motion with an element of censure and explanation that is demanded from the Government. We appeal you to admit it.

[*Translation*]

SHRI B.L. SHARMA PREM(East Delhi): Mr. Speaker, Sir, I want to draw your attention

to the deteriorating situation in Delhi. Since the elections are not being held, I have given notice for an Adjournment Motion... (*Interruptions*)

[*English*]

SHRIDIGVIJAYSINGH (Rajgarh): Sir, I am on a point of order. My point of order is that you are allowing the arguments only for the admission of the Adjournment Motion and not a speech.

MR. SPEAKER: Your point of order is upheld. But then let me hear what he has to say.

[*Translation*]

SHRI B.L. SHARMA PREM: There is a bureaucratic rule in Delhi in the absence of elections. There is no elected representative. One has to bribe the officials to get one's work done. The poor are not listened even in the police stations. Their reports are not registered. Dirt is lying here and there. Today 80 lakh people of Delhi are at the mercy of bureaucracy. If such a condition continues, a situation would arise in Delhi which will be beyond control. Fair price shops do not have any item for as many as 4 months. People have not got sugar for Diwali and Dussehra festivals. So this Motion should be admitted and elections should be held immediately in Delhi.

[*English*]

SHRI DIGVIJAYA SINGH: You have upheld my point of order. But you are not restraining him. He is making a speech.

MR. SPEAKER: My point of order is that you do not have to give directions to me.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: What you do after question hour, is going on now.

SHRI TARA CHAND KHANDELWAL (Chandni Chowk): Mr. Speaker, Sir, the absence of democratic set up in Delhi is the root cause of all the problems. Why are the elections not being held here? I would like to allege that you want to remove Delhi from the political map of India. So I request you to admit the Adjournment Motion given notice of by Mr. Advani and to discuss it here.

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, I want to advance arguments why should my adjournment Motion be admitted. Mr. Speaker, Sir, in this House. (*Interruptions*)

[*English*]

MR. SPEAKER: I will see how it can be allowed.

(*Interruptions*)

MR. SPEAKER: It is a matter of recent occurrence.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Mr. Advani has explained it. If you want to add something to that, you can.

SHRI RAM NAIK: The point has been tried differently to be included in it. The Government is not ready to discuss it in this House. It is keeping mum. So the Adjournment Motion is the only way to break discreet silence of the Government. It has three issues. Specific issue should have greatest importance in it. (*Interruptions*)

So it should be urgent. Its urgency has arisen. It is going to expire tomorrow and a notification will be issued in this regard. Hence, the urgency. Secondly, it is a matter of public importance. Sir, elections have the greatest importance in democracy and ours is the largest democracy in the world. The saying Near the Church farther from the heaven - is true in our largest democracy from where we are running the Government. The only way out to the situation is the admission of this Adjournment Motion.

(Interruptions)

SHRI KALKA DAS (Karol Bagh): Mr. Speaker, Sir, while supporting Mr. Advani's statement of recent occurrence the basis for Adjournment-Motion - I want to say that

The question is the problem the people of Delhi are facing. *(Interruptions)*

AN HON. MEMBER: I am on a point of order. *(Interruptions)*

MR. SPEAKER: We are doing nothing according to law.

(Interruptions)

SHRI KALKA DAS: There is a question of recent occurrence. *(Interruptions)*

We have to provide facts for Adjournment Motion, Citizens of Delhi are in trouble as elections are not being held. If elections are held, the problems of citizens of Delhi will be mitigated. Therefore elections to Delhi bodies are necessary. Its date should be announced today. *(Interruptions)*

[English]

SHRI SRIKANTA JENA (Cuttack): Mr. Speaker, Sir, we have been demanding that the elections to the Metropolitan Council and

the Municipal Corporation should be held immediately in Delhi. But the other day when this was raised, the Government responded positively and said that they would discuss this issue with the political leaders of different parties. Now we are given to understand that the Government is going to again extend the election date in Delhi. We are really surprised why the Congress Party is afraid of holding elections in Delhi.

SHRI DIGVIJAYA SINGH: we are not afraid of it.

SHRI SRIKANTA JENA: If you are not afraid, why are you not holding the elections? There should be some specific reason for that. Since the government is in a mood to extend the election date again, there is sufficient reason to censure the Government. We demand that the government should come forward clearly whether they are going to hold elections immediately or not and if they are extending it, why they are extending the elections. On behalf of the Janata Dal we demand that the elections should be held immediately.

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Sir, the elections should be held for both these corporations. The deadline is the 5th December for both these corporations on 5th, by this time, there will be no elected council.

(Interruptions)

MR. SPEAKER: Please sit down. Otherwise, I will have to allow all these Members.

(Interruptions)

SHRI LOKANATH CHOUDHURY: If they want to have elections, then the notification for the election should have been already there because on the 5th, there will be no elected council. *(Interruptions)*

[*Translation*]

SHRI SURYA NARAYAN YADAV (Sahasra): Mr. Speaker, Sir, I want to speak for one minute.

MR. SPEAKER: You cannot do so. He has already spoken on behalf of your party.

(*Interruptions*)

[*English*]

SHRI LOKANATH CHOUDHURY: But the government has already decided that they are not going to have elections. Therefore, the urgency of discussing it comes. This is my point. And this Adjournment Motion should be admitted. (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): I appreciate the concern shown by the Leader of the Opposition with regard to Delhi elections. As far as Congress Party and the Government is concerned we are not averse to holding elections. The other day we had a meeting and in that meeting it was decided that the hon. Home Minister will have consultation and meeting with the leaders from the other side. I brought this to the notice of the Home Minister and the Home Minister is very much will in and will be very pleased to have the meeting with the leaders on the other side. I will see that the hon. Home Minister will have the meeting today itself. Therefore, I request the hon. Leader of the Opposition not to press for the censure motion, pending the discussion that we are going to have with the Home Minister today.

MR. SPEAKER: This matter was discussed in the House before and the leaders of different parties and expressed their views. The Government had responded and agreed to have a discussion with the Members from Delhi and also with other Members. The Parliamentary Affairs Minister has told us

that the discussions are going to be held today itself. This is the position as far as the facts are concerned and this is not the legal position. I would ask the Government to positively hold the discussions today. Otherwise, I will take up this matter tomorrow in the Business Advisory Committee and decide what to do. But I am not allowing the Adjournment Motion because this matter is not of recent occurrence.

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, through you I want to bring to the notice of this House and the Government, a very intriguing news item that had appeared in *The Hindustan Times* of 29.11.1991.

It says that in over 40 per cent of cases, the militant hideouts turned out to be Government accommodations. It says that flats were sublet by original allottees and the police are thinking of filing complaints to the Urban Development Ministry. It says that the abductors of Mr. Radu, the Romanian Ambassador, had used two Government houses to chalk out their plan. The Sadiq Nagar house, where Mr. Radu was kept was allotted to a government servant working in the audit service.

It also says that one. Mr. Devpal Singh, the militant killed in Connaught Place in police firing used the House which was located in Lodi Colony and that house was allotted to a Deputy secretary of Government of India.

There is another very revealing news item. It says that one. Mr. Kuldeep Singh Sandhu who had a hand in the abduction of Mr. Radu, stayed in Room. No 410, in Punjab Bhavan from October 11 to October 18 and the abduction took place on October 9.

Sir, if these are the types of things that are happening in the Capital, where militants are using the Government accommodations